GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1709

TO BE ANSWERED ON THE 06TH MARCH, 2018/PHALGUNA 15, 1939 (SAKA)
POLICE REFORMS

1709. SHRIMATI POONAM MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has implemented all the directives issued by the Supreme Court regarding functioning of police and police reforms in the country;
- (b) if so, the details thereof and the current status of implimentaion, State wise;
- (c) the reasons for non-implementation of police reforms in various States in the country;
- (d) whether the Model Police Act drafted by a Committee headed by Soli Sorabjee has been enacted by various States in the country, if so, the details thereof and if not, the reason therefor; and
- (e) whether a revised Model Police Act has been drafted by the Government and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d):The Hon'ble Supreme Court pronounced seven directives in 2006 in a Writ Petition filed by Prakash Singh & others, on police reforms. The first six directives were meant for the State Governments/UT Administrations and the same were forwarded to them for implementation. As per information received from various States/UTs, status on implementation of these directives is annexed.

The Seventh directive of Hon'ble Supreme Court was to set up a National Security Commission. Accordingly, the Union Government set up a Committee

named "National Security and Central Police Personnel Welfare" on 02.01.2007. Thereafter, Union Government filed an application on 12.02.2007, before the Hon'ble Supreme Court, stating the difficulties in the implementation of the direction and for modifications/clarifications in respect of setting up a National Security Commission. The Hon'ble Supreme Court is monitoring implementation of its judgement ibid.

A copy of draft Model Police Act as framed by the Expert Committee headed by Soli Sorabjee was forwarded to States/UTs for consideration and appropriate action. As per information received, 15 State Governments, viz., Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tripura and Uttarakhand have formulated their State Police Acts and 02 State Governments, viz., Gujarat and Karnataka have amended their existing Police Acts.

Further, as 'Police' is a State subject under the seventh schedule of the Constitution of India, it is primarily the responsibility of the States/UTs, to implement police reforms measures as directed by Hon'ble Court and also to formulate new Police Act in their respective State.

(e) The Government has reviewed the Model Police Act, 2006 and accordingly, a draft Model Police Bill, 2015 has been prepared and the same has been placed on the website of BPR&D on 15.10.2015.

Compliance of Supreme Court Six directions in respect of the States/UTs.

Sl.No.	States/UTs	State Security Commission on any of the models recommended by the National Human Right Commission, the	Director General of Police of the State from amongst the three senior-most officers of the Department	minimum tenure of two years to the police officers on operational duties	towns/urban areas having population of ten lakhs or more, and gradually extend	Establishment Board at the State level for, inter alia, deciding all transfers, postings, promotions and	Police Complaints Authorities at the State and District level for looking
1	Andhra Pradesh	No	-	-	-	Yes	No
2	Arunachal Pradesh	No (core group on security exist in place of SSC)	-	-	-	Yes	No
3	Assam	Yes	-	-	-	Yes	Yes
4	Bihar	Yes	Yes	Yes	Yes	Yes with some modification	Yes *
5	Chhattisgarh	Yes	Yes	Yes	Yes	Yes	Yes
6	Goa	Yes				Yes	Yes**
7	Gujarat	Yes	Yes with deviation	Yes with deviation	Yes with deviation	Yes	Yes ***
8	Haryana	-	-	-	-	-	-
9	Himachal Pradesh	Yes	Yes	Yes	Yes	Yes	Yes
10	Jammu & Kashmir	Yes	Yes	Yes	a separate crime Detection Cells have been set up in the police Stations in twin cities of Jammu and Srinagar	Yes	Yes
11	Jharkhand	Yes	-	-	-	Yes	Working as State Human Rights Commission
12	Karnataka	Yes	yes	Karnataka Police (amendment) act	Sec 20(G) of Karnataka Police (Amendment) act 2012 provides for separation of crime investigation and Law and Order.	Yes	Yes

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13	Kerala	Yes				Yes	Yes
14	Madhya Pradesh	Yes	-	-	-	Yes	Yes
15	Maharashtra	Yes	Yes	Yes	Yes	Yes	Yes
16	Manipur	Yes	Yes	Yes	Yes	Yes	Yes
17	Meghalaya	Yes	Yes	Yes	Implemented in Shillong and Tura town, though they are not having 10 lakhs population	Yes	Yes
18	Mizoram	Yes	-	-	-	Yes	Yes ****
19	Nagaland	Yes	Yes	Yes	Yes	Yes	Yes
20	Odisha	No	-	-	-	Yes	Yes
21	Punjab	Yes	-	-	-	Yes	No
22	Rajasthan	Yes	-	-	-	Yes	Yes****
23	Sikkim	Yes	Yes	Yes	NA	Yes	Yes
24	Tamil Nadu	Yes	Yes	Yes	Yes	Yes	Yes
25	Telengana	No	-	-	-	No	No
26	Tripura	Yes	Yes	As per Tripura Police Act, 2007, there is a mechanism for minimum tenure for certain levels of officials		Yes	Yes
27	Uttar Pradesh	Yes	Yes	Yes	Yes	Yes	Yes
28	Uttarakhand	No	-	-	-	Yes	Yes
29	West Bengal	Yes	-	-	-	Yes	Yes
30	A & N Islands	Yes	Yes	is ensuring minimum tenure of two years for SHO's. However, the Tsunami affected areas of the territory, the administration has been posting officials for tenure of one year, in view of prevailing hard living condition in these Islands this policy needed to be continued till the	The Recommendation is for the cities and town where the population is over 10 lakhs. However the Hon'ble Supreme Court has directed to gradually extend in smaller towns/urban areas also. In this UT, total separation of investigation from law and order is not required as the population is only in thousands in the Jurisdiction of many Police Stations. If separated, one wing may be idle for large period of time in many PSs. As such, it has been decided to enhance the strength of Central Crime staion at Port Blair.	Yes	Yes
31	Chandigarh	Yes		e Necessary of provisions in this	Necessary provisions in this regard have been made in section 36 of the Punjab	Yes	yes

				mada in accident 17	Police Act, 2007 as extended		<u> </u>
			GOI/MHA. Necessary				
				Police Act, 2007 as			
				extended to the			
			made in section 6 of	• /			
			the Punjab Police Act,	Chandigarh.			
			2007 as extended to				
			the Union Territory,				
			Chandigarh				
			No post of DGP	Pertaining to MHA	Population of Dadra and		
	D & N Haveli	No	sanctioned to the		Nagar Haveli is recently 04		
32			Union Territory of		lakhs (approx.) Thus, not	Yes	Yes
			Dadra and Nagar		required.		
			Haveli.		_		
	Daman & Diu	Yes	In UT of DD&DNH	No comments	No comments		
			the senior most police				
			officer is of the rank				
33			of IGP/DIGP who is			yes	Yes
			posted by MHA and			•	
			normal tenure is of				
			two years.				
			yes	Yes	Delhi Police on the subject		
	Delhi	Yes			matter has informed that		Yes
34					Delhi Police has specialized	168	
					cells for investigation such as		
					EOW, CAW, Special Cell		
					etc.		
35	Lakshadwee	e Yes				Yes	Yes
33	p Laksnadwee	1 68				168	168
36	Puducherry	Yes	Being UT, it is done by MHA.	yes	yes	yes	Yes

^{*} Bihar (yes, with some modification): Section 59 of the Bihar Police Act, 2007 provide the constitution of a "District Accountability Authority" for each District. The goal of the protection of Human Right has also been incorporated in Police Act. Section-26 of the Act provides that the complaint regarding violation of human Rights by Police shall be dealt with as per the procedure prescribed by the protection of Human Rights Acts, 1993 and by the State Human Rights Commission constituted under the Act.

^{**}Goa: constituted a State Level Police Complaint Authority under Chairmanship of Rtd. Justice DR. Eurico Santana Da Silva.

^{***} **Gujarat (yes, with deviation)**: Provision for State Police Complaint Authority has been made in section 32 F of the Bombay Police (Gujarat Amendment) Act, 2007 and board has been constituted vide Government resolution.

^{****} Mizoram (yes but partially): Full compliance of this direction is not possible for want of retired judges in Mizoram. In the State's Affidavit filed in the Hon'ble Supreme Court in Dec/2006, a request was made for permission to constitute one State-level Police complaints Authority with a retired IAS/IPS Officer of appropriate level as its head since retired High Court judges are not available in the State. In Pursuance of this request, Pulalhmingthanga Colony, retired Chief Secretary of Nagaland was appointed as chairman of the State Level Authority vide notification No. C18018/12/90-HMP(SC) Vol.III dated 3.12.2009 but could not take up the responsibility as chairman of the Police Complaint Authority.

^{*****} **Rajasthan:** As per provision of section 62(1) & 66 of Rajasthan Police Act. The District committee has been constituted for only Udaipur District vide order No. f12(6)H-1/2011-part dated 24.8.2015.